

(14th July 1945)

AN ACT TO AMEND THE BIHAR AND ODISHA CO-OPERATIVE SOCIETIES ACT, 1935, IN ITS APPLICATION TO PROVINCE OF ODISHA.

WHEREAS it is expedient to amend the Bihar and Orissa Co-operative Societies Act, 1935, in its application to the Bihar and Province of Orissa in the manner hereinafter appearing; Orissa

AND WHEREAS the Governor of Orissa has, by a Procla-1935 mation under section 93 of the Government of India Act, 1935, assumed to himself all powers vested by or under the said Act in the Provincial Legislature;

NOW, THEREFORE, the Governor of Orissa in exercise of the legislative powers assumed to himself by the Proclamation aforesaid, hereby enacts as follows :-

Short title and commencement

- 1. (1) This Act may be called the Bihar and Orissa Co-operative Societies (Orissa Amendment) Act, 1945.
 - (2) It shall come into force at once.

Amendment of Orissa Cooperative Societies Act, 1935

2. In sub-section (1) of section 41-A of the Bihar and Orissa Bihar and Co-operative Societies Act, 1935, for the word "six" the word Orissa Act VI of 1935 section 41-A," eight" shall be substituted.